

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 34/09 held on 18.11.2008.

The Meeting No. 34/09 of Norms Committee-II was held on 18.11.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (A. KOMU) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri K.K. Tiwari, AIA	DHI
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Shri A. K. Mishra, Asst IA	M/o Steel
4.	Shri Shyam Sunder, DDG	DGFT
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.: 1/34/81-ALC2/2008	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status: Case Added
	HQ File :01/81/050/00498/AM09/	RLA File :07/24/040/00428/AM09/	Lic.No/Date:0710060794 30.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to DHI. The case stands deferred and to be relisted on 06.01.2009.			

2	Case No.: 2/34/81-ALC2/2008	Party Name:THERELEK ENGINEERS PVT LTD	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status: Case Added
	HQ File :01/81/050/00499/AM09/	RLA File :07/24/040/00419/AM09/	Lic.No/Date:0710060837 03.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to DHI. The case stands deferred and to be relisted on 06.01.2009.			

3	Case No.: 3/34/81-ALC2/2008	Party Name:GOOD STAR POWER COMPONENTS PVT.LTD,	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status: Case Added
	HQ File :01/81/050/00500/AM09/	RLA File :07/24/040/00432/AM09/	Lic.No/Date:0710060845 03.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to MIT. The case stands deferred and to be relisted on 06.01.2009.			

4	Case No.: 4/34/81-ALC2/2008	Party Name:KING METAL WORKS	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status: Case Added
	HQ File :01/81/050/00501/AM09/	RLA File :03/94/040/00646/AM09/	Lic.No/Date:0310492687 03.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to DIPP/DC(SSi). The case stands deferred and to be relisted on 06.01.2009.			

5	Case No.: 5/34/81-ALC2/2008	Party Name:HALLMARK STEEL PVT. LTD.	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status: Case Added
	HQ File :01/81/050/00502/AM09/	RLA File :03/94/040/00758/AM09/	Lic.No/Date:0310492877 04.11.2008	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to M/O Steel. The case stands deferred and to be relisted on 06.01.2009.

6	Case No.: 6/34/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status: Case Added
	HQ File :01/81/050/00503/AM09/	RLA File :09/24/040/00301/AM09/	Lic.No/Date:0910035842 05.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to DHI. The case stands deferred and to be relisted on 06.01.2009.			

7	Case No.: 7/34/81-ALC2/2008	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status: Case Added
	HQ File :01/81/050/00504/AM09/	RLA File :05/24/040/00488/AM09/	Lic.No/Date:0510230376 05.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to MIT/DOT. The case stands deferred and to be relisted on 06.01.2009.			

8	Case No.: 10/34/81-ALC2/2008	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status: Case Added
	HQ File :01/81/050/00507/AM09/	RLA File :03/94/040/00749/AM09/	Lic.No/Date:0310493071 05.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to DIPP. The case stands deferred and to be relisted on 06.01.2009.			

9	Case No.:14/34/81-ALC2/2008	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status:Case Added
	HQ File :01/81/050/00511/AM09/	RLA File :61/24/040/00044/AM09/	Lic.No/Date:6110000235 05.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to C&PC./DOT The case stands deferred and to be relisted on 06.01.2009.			

10	Case No.:15/34/81-ALC2/2008	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status:Case Added
	HQ File :01/81/050/00512/AM09/	RLA File :61/24/040/00046/AM09/	Lic.No/Date:6110000236 05.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to C&PC/DOT. The case stands deferred and to be relisted on 06.01.2009.			

11	Case No.:8/34/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status:Case Added
	HQ File :01/81/050/00505/AM09/	RLA File :09/24/040/00316/AM09/	Lic.No/Date:0910035863 06.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to DHI. The case stands deferred and to be relisted on 06.01.2009.			

12	Case No.:9/34/81-ALC2/2008	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status:Case Added
	HQ File :01/81/050/00506/AM09/	RLA File :09/24/040/00317/AM09/	Lic.No/Date:0910035864 06.11.2008	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to DHI. The case stands deferred and to be relisted on 06.01.2009.

13	Case No.: 13/34/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status: Case Added
	HQ File :01/81/050/00510/AM09/	RLA File :07/24/040/00375/AM09/	Lic.No/Date:0710060921 06.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to DIPP. The case stands deferred and to be relisted on 06.01.2009.			

14	Case No.: 11/34/81-ALC2/2008	Party Name:INTEGRATED ENGINEERING ENTERPRISES	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status: Case Added
	HQ File :01/81/050/00508/AM09/	RLA File :10/24/040/00094/AM09/	Lic.No/Date:1010031513 07.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to DHI. The case stands deferred and to be relisted on 06.01.2009.			

15	Case No.: 12/34/81-ALC2/2008	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status: Case Added
	HQ File :01/81/050/00509/AM09/	RLA File :05/24/040/00484/AM09/	Lic.No/Date:0510230494 07.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to DIPP. The case stands deferred and to be relisted on 06.01.2009.			

16	Case No.:16/34/81-ALC2/2008	Party Name:STI-SANOH INDIA LTD.	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status:Case Added
	HQ File :01/81/050/00513/AM09/	RLA File :11/24/040/00032/AM09/	Lic.No/Date:1110018907 07.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to DIPP. The case stands deferred and to be relisted on 06.01.2009.			

17	Case No.:17/34/81-ALC2/2008	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status:Case Added
	HQ File :01/81/050/00514/AM09/	RLA File :07/24/040/00437/AM09/	Lic.No/Date:0710060971 07.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to C&PC and DHI. The case stands deferred and to be relisted on 06.01.2009.			

18	Case No.:18/34/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/81-ALC2/2008 18.11.2008	Status:Case Added
	HQ File :01/81/050/00515/AM09/	RLA File :06/21/040/00063/AM09/	Lic.No/Date:0610014562 10.11.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. It has also been decided that after receipt from RA, the copy of the application may be referred to DHI. The case stands deferred and to be relisted on 06.01.2009.			

PART –AR- FRESH

Case No. AR-33	M/S Western Cable Engineering Pvt. Ltd., Mumbai
Meeting No.34/81	F.No.01/81/50/159/AM08/DES-II
Dated 18-11-2008	Advance Licence No.0310426806 dt. 16.04.2007
	RLA F.No.03/95/40/033/AM08

Decision : The case regarding modification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to modify the norms in respect of the subject Advance Authorisation with the following modifications:-

1. Unit of item of import No. 4 is to be corrected from mtrs. to Kg.

R/A may take suitable consequential action accordingly.

Case No. AR-34	M/S Mass-Tech Controls Pvt., Mumbai
Meeting No.34/81	F.No.01/80/162/352/AM08/DES-I/DES-II
Dated 18-11-2008	Advance Licence No.0310431011 dt. 29.05.2007
	RLA F.No.03/95/40/0133/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.01.2009: -

1. Quantity of export product capacity wise.
2. Requirement of inputs per unit of export product export product wise.

Case No. AR-35	M/S Mass-Tech Controls Pvt., Mumbai
Meeting No.34/81	F.No.01/80/162/353/AM08/DES-I/DES-II
Dated 18-11-2008	Advance Licence No.0310431026 dt. 29.05.2007
	RLA F.No.03/95/40/0132/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.01.2009: -

1. Quantity of export product capacity wise.
2. Requirement of inputs per unit of export product export product wise.

Case No. AR-36	M/S Walchandnagar Industries Ltd., Pune
Meeting No.34/81	F.No.01/81/162/851/AM06/DES-II
Dated 18-11-2008	Advance Licence No.3110023394 dt. 23.12.2005
	RLA F.No.31/95/42/0042/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.01.2009: -

1. Information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format.

Case No. AR-37	M/S Enkei Castalloy Ltd., Pune
Meeting No.34/81	F.No.01/80/162/1550/AM08/DES-I/DES-II
Dated 18-11-2008	

Decision : The case regarding modification of SION at Sr. No. C-27 was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The Norms Committee, after deliberating upon the case, decided to modify the SION C-27, as per written comments of DIPP vide their U.O. No. 7/57/08-TSW dated 17.11.2008.

Public Notice may be issued accordingly.

Case No. AR-38	M/S Kalptaru Power Transmission Ltd., Gandhinagar
Meeting No.34/81	F.No.01/81/162/036/AM09/DES-II
Dated 18-11-2008	

Decision : The case regarding modification of SION Sr. No. C-220 was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The committee decided to call the firm for personal hearing to explain their case before the members of the committee and to re-list the case on 23.12.2008.

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PART – C – FRESH

Case No. C - 33	M/S Zenstar Impex, Mumbai
Meeting No.34/81	F.No.01/81/162/0411/AM09/DES-II
Dated 18-11-2008	

Decision : The case regarding modification of SION was considered by the Norms Committee - II in its M.NO. 34/81 held on 18.11.2008. The committee observed that the request of the firm have not been received from concerned RA and decided to withdraw the case from the agenda and examine the case on file.
